

ITEM NO.2 Court 10 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10992/2021

(Arising out of impugned final judgment and order dated 18-01-2021 in FAFO No. 3370/2019 passed by the High Court Of Judicature At Allahabad)

RAMESH CHANDRA TIWARI

Petitioner(s)

VERSUS

MADAN SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.83694/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.83698/2021-EXEMPTION FROM FILING O.T. and IA No.83695/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.83696/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 29-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Robin David, Adv.  
Mr. Dhiraj Abraham Philip, AOR  
Mr. Manish Gandhi, Adv.  
Mr. Munawwar Naseem, Adv.  
Mr. Febin M. Varghese, Adv.  
Mr. Samuel David, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable in eight weeks.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)